

National Company Law Tribunal

Allahabad Bench

CP NO. 171/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017

NAME OF THE COMPANY: M/s. Ashok Kumar Mehra & Ors vs. SYP Construction Company (P) Ltd & Ors
SECTION OF THE COMPANIES ACT/I & B CODE: 241/242 of the Companies Act of 2013.

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|---|---------------------|-----------------------|------------------|
| | | CP No. 171/ALD/2017 | | |
| 1. | Adesh Tandon | PCS | Petitioner | Adesh Tandon |
| 2. | Sh. Adesh Tandon, PCS for the petitioner. Today, he files Vakalatnama. None for the respondent company. | | | |

In the present matter this Court by its previous order dated 24.11.2017 feel proper that ROC Kanpur is a proper party in the present matter. Therefore, the company petitioners were directed to carry necessary amendment in the company petition and to serve an advance copy thereof to the ROC, which is yet to be complied with. Hence, further time is granted for such compliances.

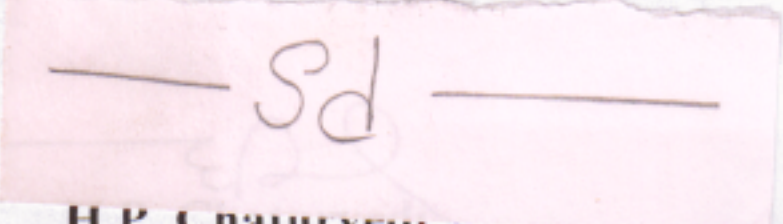
Meanwhile, the learned PCS appearing for the petitioner press for grant of such interim relief, those are necessary for justice otherwise the petitioner would have to suffer irreparable loss.

Therefore, keeping in view of the facts and circumstances of the present case an ad-interim order is passed directing to the Respondent Company to maintain status quo as of today and further not to alienate, dispose of, or create any third party interest on the property of the Respondent's Company which are described in the relief Clause Para 11 (G) of the present petition.

Further, the Respondent No.1 Company is equally expected to allow the petitioner for inspection of its statutory as being maintained by it as per the existing practise and in accordance with law. In case, the Respondent Company feels some reservations for providing such inspection or claims privilege to exhibits of certain documents then such issue needs to be brought our notice and this Court after the hearing counsel for the parties would dealt with in accordance with law.

The matter to be listed on 23rd January, 2018.

Dated: 21.12.2017


H.P. Chaturvedi,
Member (Judicial)